†[Property tax assessed on ex-rulers

1534. SHRI KISHAN LAL SHARMA: Will the Minister of FINANCE be pleased to state the value of the property assessed for realization of property tax from the ex-rulers after abolition of their privileges?]

विल्न मंत्रालय में राज्य मंत्री (श्री प्रणव मुखर्जाः): स्पप्टतः माननीय सदस्य. उस संपरित के मूल्य पर धन-कर निर्धारण का उल्लेख कर रहे हैं जो भूतपूर्व शासकों के कब्जे में थी। जिन भूतपूर्व शासकों के विशेषाधिकार समाप्त किये गये थे, उन्हें उनके विशेषाधिकारों समाप्त होने से पूर्व भी, धन कर की अदायगी से छट प्राप्त नहीं थी। जिन भतपूर्व शासकों के विशेषाधिकार समाप्त किये गये थे उनकी संख्या 277 हैं। उनमें से प्रत्येक के पास जो धन था उसका ब्यारा नहीं रखा गया हैं। यदि, माननीय मदस्य एसं किसी विशंध भ्तपूर्व शासक कं सम्बन्ध में जानकारी प्राप्त करना चाहते हो. जिसका धन-कर निर्धारण किया गया हो. तो वह स्चना एक व करके पेश की जाएगी।

ITHE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRA-NAB MUKHERJEE); Apparently the Hon'ble Member is referring to the assessment to Wealth-tax of the value of the property possessed by ex-rulers. The ex-rulers whose privileges were abolished were not exempt from payment of wealth-tax even prior to the abolition of their privileges. There were as many as 277 ex-rulers whose privileges were abolished. The particulars of wealth possessed by each one of them are not maintained. If the Hon'ble Member wishes to have information about any particular ex-ruler who may have been assessed to wealth-tax the same will be collected and furnished.]

राजस्थान के भूतपूर्व रियासती राजाओं के नाम पर आय-कर की बकाया राशि

1535. श्री किशन लाल शर्मा : क्या वित्त मंत्री यह बताने की कृणा करोंगे कि :

(क) विशेषाधिकारों की समाप्ति के पश्चान Will the Minist राजस्थान के कॉन-कॉन से भूतपूर्व रियासती राजा pleased to state :

आय-कर अधिनियम की परिधि में आ गए हैं ;

to Questions

(ख) इन भूतपूर्व रियासती राजाओं पर प्रति वर्ष कितना आयकर निर्धारित किया गया है और उनमें से प्रत्येक के नाम पर आय-कर की बकाया राशि कितनी-कितनी है ?

†[Arrears of income-tax against ex-rulers in Rajasthan

1535. SHRI KISHAN LAL SHARMA: Will the Minister of FINANCE be pleased to state:

- (a) the names of the ex-rulers of States in Rajasthan who have come under the purview of the Income Tax Act after the abolition of the privileges; and
- (b) the annual amount of income-tax assessed on these ex-rulers and the arrears outstanding against each of them?]

वित्त मंत्रालय में राज्य मंत्री (श्री प्रणव मृखर्जी): (क) विशेषाधिकारों की समाप्ति के पहले भी राजस्थान में राज्यों के भूतपूर्व शासक आय-कर अधिनियम की सीमा के अंतर्गत आते थे। आयकर लगाने में कुछ आमदीनयों पर उनको केवल छूट का हक प्राप्त था।

(ख) यह प्रश्न नहीं उठता ।

†[THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB MUKHERJEE): (a) Ex-Rulers of States in Rajasthan were under the purview of the Income-tax Act even before the abolition of the privileges. They were only entitled to exemption of certain incomes from levy of Income-tax.

(b) Does not arise.]

Reorientation of purchase policy by Cotton Corporation of India

1536. SHRI DEORAO PATIL:

SHRI KRISHNARAO NARA-YANRAO DHULAP :

PROF. N. M. KAMBLE:

Will the Minister of COMMERCE be pleased to state: